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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART-IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 17th February, 1984 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat,
Legal Department

GUJARAT ACT NO. 2 OF 1984.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 21st February, 1984),

AN ACT

further to amend the Bombay Motor Vehicles Tax Act, 1958.

It is hereby enacted in the Thirty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Motor Vehicles Tax (Gujarat Amendment) Act, 1984.

(2) It shall be deemed to have come into force on the 29th December, 1983.

Short
title and
commen-
cement.

Amend-
ment of
section 3A
of Bom.
LXV of
1958.

2. In the Bombay Motor Vehicles Tax Act, 1958 (hereinafter referred to as "the principal Act"), in section 3-A, in sub-section (1), for the words "on all omnibuses which are exclusively used or kept for use in the State as contract carriages", the words "on all omnibuses which are used or kept for use in the State exclusively as contract carriages" shall be and shall be deemed to have been substituted on the 1st April, 1982.

Bom.
LXV
of
1958.

Repeal and
savings.

3. (1) The Bombay Motor Vehicles Tax (Gujarat Amendment) Ordinance, 1983, is hereby repealed.

Guj.
Ord.
15 of
1983.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.